इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.



मध्यप्रदेश राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 488]

भोपाल, गुरुवार, दिनांक 15 सितम्बर 2022—भाद्र 24, शक 1944

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 15 सितम्बर 2022

क्र. 13866-198-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश भू-राजस्व संहिता (संशोधन) विधेयक, 2022 (क्रमांक 9 सन् 2022) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH BILL

No. 9 of 2022

THE MADHYA PRADESH LAND REVENUE CODE (AMENDMENT) BILL, 2022

A Bill further to amend the Madhya Pradesh Land Revenue Code, 1959.

Be it enacted by the Madhya Pradesh Legislature in the seventy-third year of the Republic of India as follows:—

1. This Act may be called the Madhya Pradesh Land Revenue Code (Amendment) Act, 2022.

Short title.

2. For section 9 of the Madhya Pradesh Land Revenue Code, 1959 (No. 20 of 1959), the following Section shall be substituted, namely:—

Substitution of Section 9.

"9.(1) All cases shall be finally heard and disposed of by a Division Bench of the Board:

Exercise of jurisdiction by single member and division benches.

Provided that cases, which are listed for motion hearing or hearing on any interim application may be heard by Single Member Bench.

Explanation.—For the purpose of this sub-section, "Division Bench" means a bench comprising of two or more members as nominated by the President.

- (2) The State Government may make rules for exercise of powers and functions of the Board through Single Member Bench and Division Bench and all orders passed by such benches in exercise of such powers or functions shall be deemed to be the orders of the Board.".
- 3.(1) The Madhya Pradesh Land Revenue Code (Amendment) Ordinance, 2022 R (No. 4 of 2022) is hereby repealed.

Repeal and saving.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provision of this Act.

STATEMENT OF OBJECTS AND REASONS

The Board of Revenue constituted under section 3 of the Madhya Pradesh Land Revenue Code, 1959 (No. 20 of 1959) is the apex body for adjudication of revenue matters. Its decisions are of binding nature on all revenue courts, hence it has been decided that all revenue cases shall be heard and decided by the Division Bench of the Board by amendment of Section 9 of the Code. The provision for making rules by the State Government for regulating the practice and procedure of the Board are already in sub-section (2A) of Section 258 of the Code. In pursuance of the said provision suitable amendment of section 9 of the said Code is needed.

- 2. As the matter was urgent and the Legislative Assembly was not in session, the Madhya Pradesh Land Revenue Code (Amendment) Ordinance, 2022 (No. 4 of 2022) was promulgated for the purpose. It is now proposed to replace the said Ordinance by an Act of the State Legislature without any modification.
 - 3. Hence this Bill.

OPAL:

the 8th August, 2022

GOVIND SINGH RAJPUT Member-in-Charge.